

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No.171 of 2013**

**Dated : 4<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Ravikiran Power Projects Pvt. Ltd. ... Appellant(s)**

**Versus**

**State Load Despatch Centre & Ors. ... Respondent(s)**

Counsel for the Appellant(s) :Mr. B. Subrahmanya Prasad

Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1 & 2  
Mr. G.S. Kannur for R.4

**ORDER**

It is submitted by the learned counsel for the Appellant that all the Respondents have been served and he will be filing the affidavit of service by tomorrow.

Ms. Swapna Seshadri, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos. 1 & 2 within two days and seeks some time to file the reply. Mr. G.S. Kannur, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.4 today and seeks some time to file the reply. Accordingly, they are directed to file the same on or before 01.10.2013 after serving copy on the other side.

Post the matter on **07.10.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*ts/ak*